

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.603**  
**CompanyAppeal-42/252/ND/2023**

**IN THE MATTER OF:**

**M/s. Blue Ice Farms Pvt. Ltd.**

**...APPELLANT**

**Vs**

**ROC and Anr.**

**...RESPONDENT**

**Section**  
**U/s 252**

**Order delivered on 08.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

:Adv.Abhishek Aggarwal, Adv. Aayush  
Aggarwal & Adv. Chahat Aggarwal

**For the RoC**

:Adv. Jyoti Khurana

**For the IT Department**

:

**ORDER**

Ld. Counsel on behalf of Appellant is present and submitted that they have filed their report given by the Income Tax Department alongwith affidavit. However, the same is still not reflected on the e-portal. It was the same position on the last date of hearing i.e. on 15.02.2024. Once again Ld. Counsel for the Appellant is directed to approach the Registry and cure the defects so that it is reflected on the e-portal. Proxy Counsel on behalf of RoC is present and their report is also reflected on the e-portal. None appears on behalf of the Income Tax Department at the time of hearing of the matter. List the matter on **11.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**